

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15286/2011

(From the judgement and order dated 31/03/2011 in AA No.160/2010 of  
The HIGH COURT OF BOMBAY)

BHARAT RASIKLAL ASHRA

Petitioner(s)

VERSUS

GAUTAM RASIKLAL ASHRA &amp; ANR

Respondent(s)

(With appln(s) for bringing subsequent events on record and filing  
addl. documents, with prayer for interim relief)  
(For final disposal)

Date: 19/08/2011 This Petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.V. RAVEENDRAN  
HON'BLE MR. JUSTICE A.K. PATNAIKFor Petitioner(s) Mr. L.N. Rao, Sr. Adv.  
Mr. Pratap Venugopal, Adv.  
Ms. Surekha Raman, Adv.  
Ms. Namrata Sood, Adv.  
for M/S. K.J. John & Co., Adv.For Respondent(s) Mr. Shyam Divan, Sr. Adv.  
Mr. Ayaz Billawala, Adv.  
Mr. Mahesh Agarwal, Adv.  
Mr. E.C. Agrawala, Adv.  
Ms. Radhika Gautam, Adv.UPON hearing counsel the Court made the following  
O R D E R

Hearing concluded.

Order reserved.

( Ravi P. Verma )  
AR-cum-PS( M.S. Negi )  
Court Master